

**National Company Law Tribunal
Allahabad Bench**

CP NO.37/ND/2017

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 07.12.2017**

NAME OF THE COMPANY: ATSA EDUCATIONAL PVT. LTD.

SECTION OF THE COMPANIES ACT: 397/398

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

2.

CP No.37/ND/2016

None for the petitioner. In this matter, the petitioner to bring necessary amendment/substitution application, in respect of Respondent No.3 Mrs. Vidya Dayal, which is reported no more. Hence, present proceedings cannot be continued against her since deceased.

As today, there is no representation from petitioner side nor a formal substitution application for deletion of her name (the Respondent No.3) is filed. Therefore, the present proceedings so far as it relates to her (Respondent No.3) Mrs. Vidya Dayal now deceased stands abated and cannot be continued.

Since, today there is no representation from petitioner side. The case is fixed for consequential order. Order is reserved.

Dated:07.12.2017

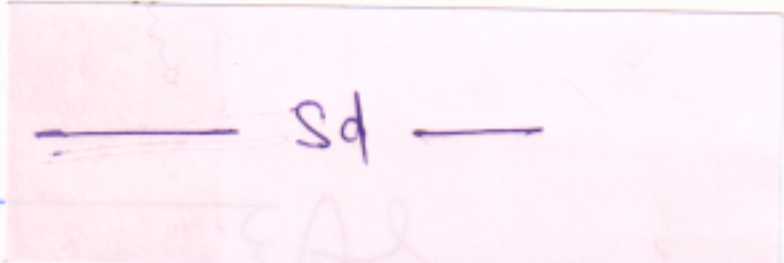

H.P. Chaturvedi, Member (Judicial)

LATER ON (AFTER LUNCH)

Sh. Ankush Tandon, appeared on behalf of the petitioner. The case is fixed for further hearing.

The matter to be listed on 10th January, 2018.

Dated:07.12.2017


H.P. Chaturvedi, Member (Judicial)

Typed by:
Md.Zaid
(Stenographer)